

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 143/2018

New Delhi, this the 12th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Girish Kumar Dhania,
S/o Shri Umed Singh Dhania,
Aged 40 years,
Working as Booking Clerk,
Under CBS/Northern Railway,
New Delhi. .. Applicant

(By Advocate: Shri Manjeet Singh Reen)

Versus

Ministry of Railways & Others : through

1. The General Manager,
Northern Railway,
Headquarter's Office,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, a Booking Clerk under the respondent – Railways, filed the O.A. seeking the following relief(s):

“8.1 That the Hon'ble Tribunal may graciously be pleased to allow this original application directing the respondents to consider the request of the applicant for re-posting as Clerk in Ministerial Cadre according to the finding of Medical Board recommendation dated 27.06.2016 with all consequential benefits.

- 8.2 That the Hon'ble Tribunal may graciously be pleased to allow this Original Application directing the respondents to adjust the applicant as Clerk in Ministerial Cadre with all consequential benefits in the interest of justice.
- 8.3 That the Hon'ble Tribunal may graciously be pleased to direct the respondents to produce the relevant record before the Honourable Tribunal.
- 8.4 That any other or further relief which this Hon'ble Tribunal may deem fit and proper under the circumstances of the case may also be granted in favour of the applicant.
- 8.5 That the cost of the proceedings may also be awarded in the favour of the applicant."

3. It is submitted that the applicant made number of representations, including Annexure A9 (colly.) dated 05.09.2017, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A9 (colly.) representation dated 05.09.2017 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

/Jyoti/

(V. AJAY KUMAR)
Member (J)